

Report no :I, on Visit to District Jail, Faridabad by Dr Vinod Aggarwal Special Rapporteur on 19th February, 2018.

The jail was commissioned in 2010 by the Police Construction Corporation of Haryana. The sanctioned capacity of the jail is Male: 2250, females: 250; total 2500, but at present it houses, Male: 2080 Female: 56 Total: 2136 + 04 Children, who are living in this jail. The number of inmates almost matches the capacity and same can be said about the present occupancy of the jail. The remand inmates who are in the jail is as follows: male: 609, females: 0, total: 609. Session inmates are male: 538, female: 34, total 572. In total 1181 under trials are in the jail. Among the 955 convicted inmates, 44 inmates are with simple imprisonment. There are 887 male and 21 female prisoners who are lodged with rigorous imprisonment. 3 inmates are in the prison for the death sentence. About 89.3 acres of land is available with the jail and 40 acres are inside the jail campus and has a scope of expansion to at-least 3 times if even no vertical extension takes place.

The provisions of model jail manual are complied, in terms of congestion of blocks and they are at least at a prescribed distance from the perimeter wall. There is no complaint of seepage or poor lighting or ventilation. There are 25 barracks for men and 2 separate barrack for the females. The personal are also almost as per the jail manual and warders are 150 instead of 260. Out of 358 posts 210 are in position, which can be considered better personal position available any jail in the country but inferior than Rohtak jail in Haryana.

Recommendations and actionable points, after the visit, discussion with Jail Superintendent and inmates are as follows. (The actionable points are in bold)

1. The jail is quite new and enough land has been kept for extension of the jail if required in next 50 years. I feel if 2-3 storey provision is made for barracks this jail can house 15000 prisoners, but even on linear single floor expansion for coming 50 years this jail campus has enough provision of land. The design is quite modern and facility at this place could be a model for giving space for personal belonging under the cement separate raised bed for each inmate in the wards and enough toilets in the place of cage latrines inside and in adjoining to the ward outside to give inmates a comparatively comfortable life.

Although design is good but implementation is quite a low quality, which needs improvement is sanitation. **The flooring has given way at many places. In such a short span if the flooring gives way than it seems that construction is of much inferior quality. The NHRC may take up the issue of flooring quality if the subject is in the domain of the NHRC.**

2. **The jail hospital is not as per the BPRD norms, that 5% of the inmate strength be the capacity of jail as per the norms a 125 bedded hospital is required, but a 30 bed hospital is being maintained. The facilities in the hospital also need to be increased and patients should be required to go out for tertiary care only. But the facilities provided are almost as per a PHC, primary health centre level. This is a subject on which some work and thinking should be done by the State Jail department.**
3. **Large no of inmates who are convicts and are supposed to do rigorous imprisonment, but the industrial units are not able to employ large number of inmates because lack of orders from the market and other departments. Even the requirement of jail is being met in many cases from the local market. A bakery unit is being sanctioned and going to start in near future. The spices grinding and oil extraction units need to be established. The wood carving unit is working but as the quality need to be improved along with orders from various departments need to be procured. Only few of inmates could be employed who are working in Industrial units or are helping in cooking, cleaning and other routine activities and up-keep of the jail. The wage given to the inmates is also quite low, 40 rupee to untrained, 50 rupee to semi-trained and 60 rupee to trained inmate is a very low wage as the BPRD norms or being paid in Tihar jail or jails of Bihar and Jharkhand. NHRC must take up with state Govt. for wage revision. There is need to creation of posts of weaver, mason, tailoring masters and filling of positions of Electrician, fitter, plumber masters and TV trainers. Some sort of supervisors who can keep a watch on industrial production and who can book orders from various departments would be quite important.**
4. **As land is abundance and there is no shortage of water it is required that the requirement of vegetables be met locally which is being done for a low level. Also it is required that part of granary should also be produced locally by the jail inmates which is not being done till now.**

5. The Kitchen definitely requires up-gradation, in the form of Provision of Chimney, Automatic door closures, wire mesh in the windows, Fly catcher in the kitchen, and chapatti making machines, atta kneaders can be procured for the kitchen.

6. Out of 1181 prisoners who are under-trials,

Period	total
upto 3 months	514
3-6 months	258
6-12 months	210
1-2 years	163
2-3 years	33
3-5 years	2
about 5years	1

7. There were only 3 cases who were imprisoned more than 3 years. These are the cases should be reviewed by the visitors and these cases should be decided fast by the judiciary, as it is said justice delayed is justice denied. But majority of cases are less than 1 year of the under-trials which is a very happy position of disposal of cases.

8 The jail runs an open Gym inside the jail. Every Sunday they conduct social and sport activities.

9 The posts of Sociologist, social worker, Psychologist are the need of hour in the jail. For rehabilitation of the inmates, creation of the above mentioned posts is the need of the hour in any jail. This jail has other components and finances of the state are better, it seems if state decides, they can do it.

10. The jail authorities are training few of the inmates under Kaushal Vikas Yojana. Under this scheme, the funds provided to the training institute are sufficiently large and if inmates are not chosen in a way that they are available for employment afterwards, there is going to be a scam of large amount of funds as large number of institute would like to train the inmates, thinking that very few will come out and later they may not have to provide them with jobs. Large no of posts of trainers are vacant and some positions of trainers are yet to be created. Training supervisors and marketing with in Government department and linkage with Private sector is also required by the Jail administration.

11. In this state, under the state jail manual para 644, powers of special remission are given for one month in a year to the jail Superintendent. The Director General Prisons has a power of remission of another 60 days. In all both together can give remission of 1/4th duration of imprisonment. Although SSRB under the chairmanship of home secretary is there but it seems there may not be much work before it as there is no additional power of remissions with it.

12. The state Government had decided to convert 25 class -3, vacant flats in to an open jail, at Faridabad jail. But implementation remains pending for quite some time. It would be of utmost importance that State has big open jails at-least at 3-4 places in the state.


4/3/18
Dr Vinod Aggarwal
Special Rapporteur

Inspection format

1	Name of the prison	District Jail Faridabad				
2	Sanctioned capacity of the prison	Male - 2250	Female- 250	Total: 2500		
3	Prisoners profile	As on 19.02.2018 Annexure (A) Enclosed Herewith				
3.1	Actual strength of the prisoners-	(A)	Under trial (Remand in	Male	Female	Total
		2	Session trial (Session i	609	0	609
		3	Upper Division (Divis	538	34	572
		4	POTA (released on bail in POTA case but detained in other case connection)	0	0	0
			Total (A)	1147	34	1181
		(B)	Simple imprisonment	43	1	44
		2	Rigorous imprisonment	887	21	908
		3	Death Sentence	3	0	3
			Total (B)	933	22	955
		(C)	N.S.A.	N.A.		
		2	C. C. A.	N.A.		
			Total (C)			
			Grand Total (A+ B+ C)	2134		
			Children (with Mother)	3	1	4

3.2	The details of the prisoners including undergoing life imprisonment and under death sentence	Male- 5 and Female -00Total-05 inmates presently serving imprisonment for life and this Correctional Home (detail sheet ANNEXURE (B) enclosed)
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3.3	Daily average strength of the previous month	2100
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4 Accomodation

Area of the Jail	89.3
Age of the buildings	10 years

extent. The provisions of model prison manual have been complied with in terms of location away from congested location of various blocks at a prescribed distance from the perimeter wall. Separate enclosures for the female ward etc. keeping the principles of safety and security uppermost.	Yes
Problem of seepage, leakage etc	No
Lighting and ventillation	Well
Institutional arrangements for repairs and maintenance	Yes, HPSC dept.
Number of wards/ Barracks	25 Wards
Number of special cells	72 (General cells)
Any other provisions	NO
4.1 Arrangemnt of seperation of-	
Under trial	Yes
Young prisoners	Yes
Women prisoners	Yes
Mentally sick prisoners	Ward No 02 for any psychiatric illnes
Drug addicts	Ward No 02
Suffering from infectious disease like TB etc	Ward No 03

5 Staff	ANNEXURE (C) enclosed					
Sanctioned strength(in various categories)	Serial No.	Post	Sanctioned	Posting	Vacancy	Remarks
	1	Superintendent	1	1	0	
Actual strength (in various categories)	2	Deputy Superintend	4	4	0	
Adequacy of otherwise of sanctioned and available staff	3	Resident Medical Officer cum Superintendent	0	0	0	
Steps taken to fill up the vacanci	4	Specialist Medical O	0	0	0	
	5	Medical Officer	4	2	2	

and employment of all categories of personnel keeping the service and morale in view.	Medical officer (on contract basis whole time)	2	2	0	on contract basis	
	6 Pathologist	0	0	0		
	7 Assistant Supdt	6	4	2		
Has any objective and dispassionate assessment of the service condition vis-à-vis operational efficiency been made if so, what are the findings and what corrective measures have been taken	8 Sub Assistant Supdt					
		6	4	2		
	9 Video conferencing	0	0	0		
	10 Computer operator	0	0	0		
	11 Clerk	7	2	5		
	12 Lower division clerk		0	0	0	
		Cashier	0	0	0	
		Junior Accountant	0	0	0	
	13 Chief Head Warder	0	0	0		
	14 Head Warder	30	27	3		
	15 Warder	260	150	110		
	16 Female Warder	12	5	7		
	17 Nurse (male)	0	0	0		
	18					On Deputation Basis From C.M.O Faridabad
		Nurse (Female)	0	2	0	
	19 Pharmacist	2	2	0		
	20 X- Ray technician / Radiographer (Grade-I)		0	0	0	
		X- Ray technician / Radiographer (0	0	0	
	21 Compounder	0	0	0		
	22 Tailor master	1	0	1		
	23 Weaving master	1	0	1		

24	Masaion Master	1	0	1
25	Carpentry master	1	0	1
26	Barber	0	0	0
27	Sweeper	20	5	15
28	Driver	0	0	0
29	Dresser	0	0	0
30	Nursing orderly	0	0	0
31	generator operator	0	0	0
	TOTAL:	358	210	150

5.1 Human Resource Development

Institutional arrangements for training of officers and staff in various categories.	YES, (Regional institute of Correctional Administration and Training Institute, Chandigarh
Duration of training of each cate	Different for different programmes
Arrangements of the content quality and impact of training on correctional behaviour inside and on rehabilitation of the convicts after release need for further strengthening	Additional content training is required to some extent Yes Giving Rehabilitation traing i.e. Fan / Motor Binding Repair of Motor cycle bag making , A c Repair painting Tailring
6 Right of Prisoners:	
6.1 Right to spedy trial	
No. of UTP's lodged in prison	1162 + 19 Division I remand
What is the average duration for which they have been lodged in prison	01 year
What are the contributory factors to delay in disposal of cases of UTP's?	Delay in the trial process
Specific suggestions to reduce this duration.	Speed up the trial process

6.2 Right to be released on bail	
No of petitions pending in the trial court for disposal	Data not available
No of case where prayer for bail has been rejected but the advocate concerned has not yet communicated the reasons for rejection	Data not available
No. of cases where the prisoners are unable to arrange sureties	Data not available
No of cases where the bail amount is high. What are the specific suggestions to improve the situation and register expeditious disposal of pending bail applications.	Data not available

6.3 **Rights of the convict to appeal:**

No. of cases where appeal petitions are pending in the High Court	At present about 06 inside appeals from this Jail is pending before Hon'ble High Court Chandigarh 01-01-2018 to Till Date
No. of years for which these petitions are pending contributory factors specific suggestions for expeditious disposal	NO
6.4 Rights of convicts for premature release/ Remission	4
What is the composition of the State sentence review board	1). Home Secretary (Chairman), 2). Secretary, Judicial Department of Haryana (Convenor), 3). Secretary, Department of Correctional Administration of Chandigarh D.G Prispn Haryana Panchkula
No. of cases pending for review	NO
Duration for which they are pending & reasons for pendency specific suggestions to expedite disposal	NO

Procedure followed as per guidelines of NHRC and Sec 433 CrPc.	YES
Whether meeting SS R Board is held. Mention dates	Meeting was held in the year 2016 and 2017 but exact dates are not available with this office
6.5 Right to food	
Scales of diet for various categories of prisoners	ANNEXURE (D) enclosed Herewith
Storage of articles	General godown
Arrangement of cooking and distribution of food	LPG cooking system in General kitchen and medical kitchen
Mean and mode of preparation of food	LPG cooking system in General kitchen and medical kitchen
Menu of food provided to the inmates procurement of eatables etc.	Edible articles are purchased through Head Office
Does the kitchen have the following	
i. A modern chimney regardless of the type of fuel used	NO
ii. Sufficient no. of exhaust fans	YES
iii. Fly proof automatic closing doors	NO
iv. Floors made of an impermeable material	YES
v. A platform for washing , cleaning and cutting vegetables	YES
vi. An electric kneader for preparing paste out of Atta prior to making chapattis	NO
vii. Chapatti making machines/ mixers and grinders	NO
viii. Adequate no. of taps inside the kitchen	YES
ix. LPG and Hotplates	LPG cooking system
x. Container made of stainless steel to keep the cooked food hot prior to being served	NO
xi. Cooking and serving utensils to be of stainless steel	NO

6.6	Right to water	
	Whether sufficient , clean and purified drinking water is supplied in the jail source of water.	YES, Drinking water supplied by Calcutta Municipal Corporation
	whether periodical cleaning of water storage tanks are done	Yes
	whether sufficient water supply is provided in toilets and for bathing and cleaning of clothes purpose.	YES
	General cleaning around source of water	YES
6.7	Right to sanitation	
	Does every barrack used for sleeping have sufficient no. of W.C.s, urinals, and washing places at the ratio of 1 unit for every 10 prisoners	NO
	Are the latrines of sanitary type with arrangements for flushing	NO
	Is it ensured that toilets are places on in impermeable basis higher than the surrounding ground and are so built that the suns rays can easily enter the latrines and that rainwater is kept out	YES
	Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without fouling the sites.	Yes
	have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height of 1 meter from the floor level as far as possible	YES
6.8	Right to personal hygiene	

	Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangements to ensure privacy	NO
	is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions	YES
	Is it ensured that prisoner washes his clothing at least once a week	YES
	If so have you ensured the use of necessary washing materials (soap, washing powder, detergent etc.) has been authorised for both male & female prisoners	YES
	is there a mechanised laundry to wash items of clothing and bedding at the time of return of these items to the clothing store	NO
6.9	Right to clothing	
	The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs	
	Is it ensured that these provisions are being complied with	Clothing is provided to all the convict prisoners and to those Under trial prisoners who require the same
6.10	Right to health and medical care	
	The model prison manual provides this right and the manner of exercise of this right both the convicts as well as the UTPs	
	Is hospital accommodation available on the scale of 5% of the daily average of the inmate population	No
	Is the location of the hospital sufficiently away from the barracks	Yes

are the floors and walls of the hospital of impermeable material	Yes
is there arrangement of uninterrupted supply of potable water and electricity	Yes
is there a hospital kitchen with arrangements for proper upkeep and maintenance	Yes
is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (inclu milk) according to approved scales	YES
Are samples being sent to approved laboratories for testing	NO
If so at what interval & with what findings	NA
what preventive and corrective measures have been taken to ensure the water is free from Impurities & is potable	R.O Plant has been installed for purification of Water
7 No of Doctors	1 permanent M.O., 1 Permanent LMO 2 contract basis M.O . ,
No of Para Medical personnel	2 Pharmacists
No Of Beds	30
Availability of medicine, Adequate/ inadequate	Adequate
Visits by specialists	Nil
isolation/ segregation of patients suffering from infectious diseases	Yes
No of patients suffering from T.B.	6
No of patients suffering from HIV/ AIDS	5
Arrangement for detection and prevention of HIV/ AIDS	1 Rapid test detection of HIV- I and II in jail Lab. 2 ICTC Center in civil Hospital Faridabad
Are instructions about medical examination of each prisoner on admission being followed	Yes
Ambulance service	Yes

No of prisoners suffering from other chronic diseases like heart, cancer, irreversible kidney failure, cardio respiratory, leprosy etc and details of their treatment	Heart=06, Diabetes=07 , COPD =10 Epilepsy= 04
Drug de- addiction and counselling services	At higher Center.
8 Mental illness:	
How many mentally ill persons have been detained in the jail and for what duration	Nil
HOW MANY TIMES THE I.G. OF PRISONS HAS VISITED THEM U/S 39(1) of mental health Act 87?	NIL
What are the main observations	NIL
have been visited by a psychiatrist or where a psychiatrist is not available by a medical officer empowered by the State Govt. u/s 39(4) of mental health Act 1987	Nil
9 Children staying with mothers (Convicts)	4
What checks and safeguards are being observed to promote health, safety, education, nutrition, immunization of children in 0-6 group while allowing them to stay with their mothers (convicts) in terms of the directions of the Supreme court in R.D. Upadhyay Vs. State of Andhra Pradesh & others, WP No. 559 of 1994 with Criminal Appeal No. 69 of 2009 decided on 01/11/2000	N.A.

10 Institutional treatment

Classification institutional routine educational vocational training and work spiritual development organised recreation	Vocational training on computer, electrical and electronic assembling, football making, Zari works, garments and Jeans making, candle making, weaving, tailoring, wooden furniture making. Various Education programmes from literacy to post graduate levels. Meditation, Yoga classes, Reiki, Drawing and sculpture classes and English and Bengali drama. Sports, athletics, football, cricket, volleyball, badminton and lots of indoor games.
Rehabilitation assistance canteen facilities	Yes.

11 Daily wages prescribed both time rate and piece rate for:

Trainees	Unskilled Rs. 40/- per day
Semi skilled workers	Semi skilled Rs. 50/- per day
skilled workers	Skilled Rs. 60/- per day
mean and mode of payment of wages	Monthly basis through bank account of inmates

12 Condition of Undertrials:

Detention period as on
01.09.2017

upto 3 months	514
3-6 months	258
6-12 months	210
1-2 years	163
2-3 years	33
3-5 years	2
above 5 years	1
Are Undertrials kept separate from convicted prisoners	Yes.
No of UTP granted bail but unable to seek release because of failure to arrange sureties	Data not available
Is there any problem of providing escorts to UTP for court appearance	NO
Holding of Lok Adalats in jail premises	NIL

13 Custodial death: Annual statement of deaths for last three years

Annual statement of escape from the prison/ Escorts for the last 3 years	
Annual statement of deaths in last 3 years	CT 06 + UT 11 Total 18
Have these deaths been investigated? If so what are the findings & general observations	Yes.
What checks and safeguards have been adopted to prevent suicides of prisoners	Counselling and reassurance to the prisoners, Yoga, meditation, Psychotherapy, etc.

14 Women prisoners:	NOT APPLICABLE FOR THIS CORRECTIONAL HOME
Santioned capacity	250
Actual strength	N.A.
Details of staff	5

No of Children with women prisoners and their age group	4
are women prisoners kept in separate accomodation	Yes
Facilities for special care, education and recreation of young childred staying with women prisoners	Creach, Education
General comments on health facilities for women prisoners and children staying with them with special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children	Good
Facilities of vocational training for women prisoners	Yes, Dori Making Tailaring Buaty Parlour
No. of women prisoners suffering from T.B. and psychiatric problems	N.A.

15 Basic Amenities:

Letters (receiving, despatching and distribution system feed back by the senior officers and records maintained in this regard, if any	YES
Whether prisoners rights have been displayed in the prison	YES
16 Interviews of the prisoners	
16.1 Interviews of the prisoner by jail/ District officials	
Mean and mode of interview details of redressal of complaints, if any	By jail officers and Judicial officers and monitoring committee

**System of interviews with
16.2 family members and lawyers**

What is the procedure which is in vogue for grant of such interviews	Through application process
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How many such requests on an average are being received	More than 10 per day
HOW MANY REQUESTS HAVE BEEN TURNED DOWN & REASONS THERE OF?	Requests are turned down only if the interview rules are not satisfied

NO OF VISITS/ Inspections

17 during the last one year by :

Judicial authorities	Regularly once a month
Non judicial authorities	NGO IVF

18	Involvement of NGOs and social activists in prison activities:	YES
18.1	Functioning of board of Visitors:	
	When was the board of visitors last constituted	0
	What is the frequency of visits of the Jail by the BOV	Yes
	Are the observations recorded by the BOV soon after the visit?	N.A.
	What is the current status of compliance with these observations?	N.A.
19	General remarks:	
	On the functioning of the prison administration, problems and grievances and suggestions for improvement	


 Superintendent
 District jail Faridabad